

are returning on completion of contract period.

(b) The number of such persons who have come back during the last three years is not known as there is no compulsory registration for them.

**Resolution from Deputation of P and T  
Telecom. Factory Workers,  
Calcutta**

6099. SHRI AJIT BAG : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a resolution dated 9 February, 1984 from a deputation of Posts and Telegraphs Industrial workers of Telecom. Factory, Calcutta has been received by Government ;

(b) the demands contained in the said resolution ;

(c) whether Government are taking action to settle these demands ; and

(d) if so, the steps taken by Government to settle these demands ?

**THE MINISTER OF STATE IN  
THE MINISTRY OF COMMUNI-  
CATIONS (SHRI V.N. GADGIL) :**

(a) Yes, Sir.

(b) (1) Conversion of the P & T Industrial workers of Telecom. Stores Depots under General Manager Telecom Stores Depots, Calcutta and Retail Circle Store Depots under General Manager Telecommunications/Telephones of different Circles into regular non-industrial establishment.

(2) Implementation of the beneficial recommendations of the Central Trade Review Committee in respect of Industrial Workers of Telecom. Factories.

(3) Implementation of the One-time-bound promotion scheme already made effective in the different wings of the P & T, in respect of the P & T Industrial workers of Telecom. Store Depots including Retail Circle Store Depots.

(c) and (d) Demand (1) and (2) are under active consideration of the Department. Regarding demand (3) the one-time-bound promotion scheme has not been made applicable to P & T Industrial workers.

**Dharna Staged by SC and ST Employees  
of I.T.I., Bangalore for Redressal  
of their Grievances**

6100. SHRI V. SREENIVASA PRASAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Scheduled Castes and Scheduled Tribes employees of Indian Telephone Industries, Bangalore had staged a dharna during March, 1983 for redressal of their grievances ;

(b) if so, whether it is also a fact that the management of I.T.I. has failed to redress their grievances ;

(c) if so, details of their grievances ; and

(d) the action Government propose to take in the matter ?

**THE DEPUTY MINISTER IN  
THE MINISTRY OF COMMUNI-  
CATIONS (SHRI VIJAY N. PATIL) :**

(a) Yes, Sir.

(b) to (d) The Scheduled Castes and Scheduled Tribes employees of I.T.I., Bangalore Complex, had submitted a Memorandum to the Management of I.T.I. on the 7th March, 1983 covering 14 points, the important of these being the non-recognition of ITI SC/ST Employees Welfare Association,

providing accommodation for the office of the Association and reservation for SC/ST employees under the Time Bound Promotion Scheme of I.T.I. The Managing Director of I.T.I. discussed the demands contained in the Memorandum with the representatives of ITI SC/ST Employees Welfare Association on the 2nd May, 1983 and explained the position of the Management on each point. The Association had again submitted a Memorandum on the 1st February, 1984 to the Managing Director. The Additional Director (Administration) of I.T.I. discussed these demands with the President and General Secretary of the Association on 29th February, 1984 and apprised them of the position of the Management on each item. The Association's office-bearers were also informed that the Bangalore Unit Management of ITI would correspond with them on matters connected with Presidential Directives on reservation for SC/ST candidates and welfare of the members of their Association. Thus, the ITI Management are responsive to the genuine grievances of the SC/ST employeys of the Company.

#### Shortfall of Hard-Coke

6101. SHRI VIJAY KUMAR YADAV: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that by 1989-90 there will be a short-fall of 1.131 million tonnes of hard-coke in the country;

(b) whether it is a fact that Bihar Government have requested Central Government to advise Coal India Ltd. to set up by-product coke-oven Recovery Plants in Bihar; and

(c) if so, the reaction of Government and action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) No Sir. No shortfall of Hard Coke to meet the demand by 1989-90 is envisaged.

(b) Yes Sir.

(c) An assessment of the demand for such coke would be carried out while finalizing the 7th Five Year and then a view taken in this regard.

#### उद्योगों में अधिक दुर्घटनाएं

6103. श्री रामलाल राही : क्या धर्म और पुनर्वास मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या भारत में अन्य देशों की तुलना में उद्योगों में अधिक दुर्घटनाएं होती हैं;

(ख) यदि हां, तो पिछले एक वर्ष के दौरान भारत में उद्योगों में दुर्घटनाओं की औसत कितनी हैं और इसकी तुलना में अन्य देशों की औसत क्या है;

(ग) क्या सरकार ने इन दुर्घटनाओं को रोकने के लिए कोई कदम उठाए हैं;

(घ) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

धर्म और पुनर्वास मंत्रालय में राज्य मंत्री (श्री धर्मवीर) : (क) और (ख) भारत में और अन्य देशों में दुर्घटनाओं के तुलनात्मक आंकड़े उपलब्ध नहीं हैं। संलग्न विवरण में वर्ष 1980 के लिए खनन और विनिर्माण उद्योग में घातक चोटों की अन्तर्राष्ट्रीय तुलनात्मक सूचना दी गई है।

(ग) से (ङ) सरकार का प्रयास सामान्यतः उद्योगों में सुरक्षा दशाओं में सुधार करने का रहा है। इस प्रयोजनार्थ, उद्योगों से संबंधित, संगत कानूनों की समय-समय पर पुनरीक्षा की जाती है ताकि उन्हें स्वीकार्य अन्तर्राष्ट्रीय मानकों के अनुरूप बनाया जा सके और उनका प्रभावी कार्यान्वयन सुनिश्चित किया जा सके।